

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-119
IB-2435(ND)/2019

IN THE MATTER OF:

Shri Vathsan Rammurthy,
Vs.
Inox FMCG Pvt.Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 08.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/CC : Mr. Manu Yadav, Mr. Nitesh Kumar, Advocates
For the Respondent/CD : Ms. Rhea Chavla, Advocate
For the Intervener :

ORDER

Both the sides are present. It is submitted that the parties are exploring the possibility of settlement and prayed for adjournment to place the terms of settlement on record.

List the matter on 26th February, 2021.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)